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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 309/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

Name of the Company: Darshana Jayesh Thakkar
V/s.
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	S.S. ISRANI i/b	ADV FOR ORIG PETNR		Satyan
2.	S.D. ISRANI LAW CHAMBERS			
	KIRAN SHAH C.A.	Applicant		Kiran Shah
	Rakesh Sharma	Adv for R-6	Res-1	
4	Satyanarayan Shah	in person		Shah

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Rakesh Sharma present for Respondent No.1. Learned Advocate Mr. S S Israni present for Respondent No.2. Original Respondent no. 6 Mr. Satyanarayan Surti present in person

R-6 present in person.

Applicant shall give copy of application to R-6.

R-6 shall file reply, if any serving a copy in advance to other side by 23.11.2017.

Heard arguments of learned Counsel for applicant, learned Counsel for original petitioner and original Respondents.

For reply of R-6 and for hearing R-6, list the matter on 23.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of November, 2017.